ब्रिटेन और सोवियत संघ के बीच हुई एक अन्तरिक्ष संधि के अनुसार, अंतरिक्ष में छोड़े जाने वाले किसी उपग्रह के अन्यत्र गिर जाने से होने वाली हानि की क्षतिपूर्ति की जाएगी,

(ख) यदि हां, तो इस पर सरकार की क्या प्रतिक्रिया है; और

(ग) क्या यह संधि करने से पूर्व इनमें से किसी देश ने भारत सरकार से परामर्श किया था ?

विदेश मंत्री (श्री स्वर्ण सिंह) : (क) बाह्य अन्तरिक्ष के शान्तिपूर्ण उपयोग से सम्बद्ध संयुक्त राष्ट्र समिति की विधि उप समिति द्वारा अन्तरिक्ष की वस्तुओं से हुई हानि के लिए अन्तर्राष्ट्रीय दायित्व पर एक अभिसमय सम्पन्न हुआ है। 29 नवम्बर, 1971 के संकल्प संख्या 2777 (XXVI) के द्वारा आम सभा ने दायित्व अभिसमय की सराहना की तथा अभिसमय द्वारा नामजद न्यासी सरकारों से—यू०के०, संयुक्त राज्य अमरीका तथा सोवियत संयुक्त गण-राज्य संघ से—अनुरोध किया है कि वे यथाशीघ्र इस अभिसमय पर हस्ताक्षर तथा इसकी अभिपुष्टि का कार्य प्रारम्भ कर दें।

(ख) और (ग). भारत इस समिति का सदस्य है तथा इसके समझौते एवं सफलतापूर्वक निष्पादन मे भारत ने सक्रिय सहयोग दिया है।

Cases of Irregularities in Employees Provident Fund

* 594. SHRI P. NARASIMHA REDDY:
SHRI M. D. JAMILURRAHMAN.

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) the number of cases of lapses in Employers contribution to Workers Provident Fund and malpractices in regard to its administration have come to light during the last three years ;

(b) the steps taken to remedy such lapses and malpractices; and

(c) whether there is a proposal to issue Pass Books in respect of Provident Fund to the contributing employees ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : The Provident Fund Authorities have reported as under:

(a) The number of defaulting unexempted establishments, which were in default in respect of payment of contributions of employers and or workers' share stood at 5885,8400,7842 as at the end of March, 1969, March, 70 and March, 1971 respectively. No information is readily available in respect of establishments which have failed to contribute only the employers' share of contribution

(b) Legal action by way of prosecution and recovery proceedings under the Provisions of the Employees Provident Funds and Family Pension Fund Act, 1952, is taken generally against defaulting establishments. In suitable cases complaints are filed under section 406/409 of the Indian Penal Code. Penal damages are also levied under section 14-B of the Employees Provident Funds and Family Pension Fund Act, 1952.

(c) No such proposal is at present under consideration

Arrest of Indian Traders in Ceylon

* 595. SHRI BIRENDER SINGH RAO:
SHRI HARI KISHORE SINGH:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Ceylon Governmen have arrested a number of Indian Traders and businessmen workin there ;